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ITEM No.1

Court No. 1

SECTION PIL
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No.1790 in IA No.1174 in IA No.22 In WP(C) No.4677/1985

M.C.MEHTA

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(For clarification of Order dated 07.12.1999 on behalf of
M/s. Hindustan Vegetable Oils Coporation Ltd.)

With

IA No.1328 in IA No.1254 in IA No.129 in WP(C)No.4677/1985

M.C. MEHTA VS. UOI & ORS.

RE : M/S. SWATANTRA BHARAT MILLS & DCM SILK MILLS

IA No.1329 in IA No.1254 in IA No.129 in WP(C)No.4677/1985

M.C. MEHTA VS. UOI & ORS.

RE : M/S. BIRLA TEXTILES

IA No.1237 in IA No.22 in WP(C)No.4677/1985

M.C. MEHTA VS. UOI & ORS.

RE : M/S. NOVA STEELS (INDS.) LTD.

(FOR DIRECTIONS WITH OFFICE REPORT)

IA No.1805 in IA No.1254 in IA No.129 in WP(C)No.4677/1985

M.C. MEHTA VS. UOI & ORS.

RE : SIEL LTD., UNIT SEIL FOODS & FERTILIZER INDUSTRIES

IA No.1310 in IA No.22 in WP(C)No.4677/1985

M.C. MEHTA VS. UOI & ORS.

(FOR MODIFICATION OF COURT'S ORDER DATED 10.5.1996 AND
28.4.2000 AND OFFICE REPORT)

IA No.1172 in IA No.22 in WP(C)No.4677/1985

M.C. MEHTA VS. UOI & ORS.

RE : APPLICATION FOR DIRECTION ON BEHALF OF M/S. GOVARDHAN DASS
RATHI

IA No.1782 in IA No.1172 in IA No.22 in WP(C)No.4677/1985

M.C. MEHTA VS. UOI & ORS.

RE : APPLICATION FOR DIRECTION ON BEHALF OF MUNICIPAL CORPORATION
OF DELHI)
(WITH OFFICE REPORT)~

Date : 16/12/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

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For Petitioner (s)

Petitioner-In-Person

Mr. Rajnjit Kumar, Sr.Adv. (A.C.)

For Respondent (s)	
UOI	Mr. Soli J. Sorabjee, AG Mr. K.C. Kaushik, Adv. Mr. S.N. Terdol, Adv.
MCD	Mr. Mukul Rohtagi, ASG Ms. Indra Sawhney, Adv.
SB Mills	Mr. Shanti Bhushan, Sr.Adv. Mr. S. Sukumaran, Adv. Mr. B.K. Khurana, Adv. Ms. Divya Nair, Adv. Mr. D.N. Misra, Adv. Mr. Bimal Roy Jad, Adv. Mr. Sunita, Adv. for M/s. J.B.D. & Co., Advs.
IA 1329	Mr. K.K. Venugopal, Sr.Adv. Mr. D.A. Dave, Sr.Adv. Mr. O.P. Khaitan, Adv. Mr. A.T. Patra, Adv. Mr. Nipun Malhotra, Adv. Mr. S.Sukumaran, Adv. Ms. Divya Nair, Adv. for M/s. O.P. Khaitan, Advs.
	Mr. M.L. Lahoty, Sr.Adv. Mr. Paban K. Sharma, Adv. Mr. Himanshu Shekhar, Adv.
	Mr. G.L. Sanghi, Sr.Adv. Mr. Manmohan, Adv. Ms. Bina Gupta, Adv. Ms. Rakhi Ray, Adv. Mr. R.K. Sharma, Adv.
SEIL Ltd.	Mr. Jaideep Gupta, Sr.Adv. Mr. S.Sukumaran, Adv. Mr. K. Rajeev, Adv.
PNB	Mr. Dhruv Mehta, Adv. Mr. Mohit Chaudhry, Adv. Ms. Shalini Gupta, Adv. Mr. S.K. Mehta, Adv.
NCT of Delhi	Ms. Sunita Sharma, Adv. Mr. D.S. Mahra, Adv.
NCRPB	Mr. Sheil Sethi, Adv.
0	Mr. Salman Khursheed, Sr.Adv. Mr. Rakesh K. Khanna, Adv. Mr. Reetesh Singh, Adv. Mr. Surya Kant, Adv.

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Mr. B.S. banthia, Adv.
Mr. R.C. Verma, Adv.
Mr. B.V. Balram Das, Adv.
Mr. Vijay Panjwani, Adv.
Mr. V.K. Monga, Adv.
Mr. D.N. Goburdhan, Adv.

Mr. V.B. Saharya, Adv.

for M/s. Saharya & Co., Advs.

UPON hearing counsel the Court made the following
O R D E R

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I.A.No.1790 :@@
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Application for clarification stands rejected. It is made clear that the Company would surrender 57% out of the 3.20 acres of land. Since by virtue of our earlier order 1.20 acres substituted on the other side of the road stand excluded. The Company would now be required to surrender 1.80 out of 2 acres of land.

Rest of the matters :@@
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These matters may be listed after Winter Vacation before a Bench presided over by Hon'ble Mr. Justice N. Santosh Hegde.

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Sarita (Suneet Bala Sharma) @@
AA
Assistant Registrar @@
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